

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 594/3648-49.

Date:- 17-08-2024

**Sub:- Hon'ble NGT order dated 21-05-2024 in OA No. 594/2022 titled "Syed
Riyaz V/s Union Territory of Jammu and Kashmir".**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 21-05-2024 in OA No. 594/2022, the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Your faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 17-8-24
J&K PCC

Copy to the:-

- 1) Sh. Parth Awasthi, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. **594 of 2022**

IN THE MATTER OF

**Syed Riyaz V/s Union Territory of
Jammu and Kashmir.**

Compliance Report of the Jammu and Kashmir Pollution Control Committee in compliance to the Orders of the Hon'ble National Green Tribunal dated 21-05-2024 in OA No. 594 of 2022 titled "Syed Riyaz V/s Union Territory of Jammu and Kashmir".

Background:

That the Hon'ble National Green Tribunal vide order dated **21-05-2024** in **OA No. 594 of 2022 inter-alia** issued following directions :-

- "17. We, therefore, direct Member Secretary, JKPCC to take appropriate action in respect of imposition and realization of environmental compensation upon violator(s) and submit a detailed action taken Report within two months.*
- 18. Further, 21 brick kilns which, as per statement of respondents, are still violating environmental laws and operating, whose names are given in Report dated 17.05.2024, as under, be implored as respondents 5 to 25:*

Jammu District:

- 1. M/s Jai Raja Mandir Brick Kiln, Mishriwala Jammu*
- 2. M/s New Jagdambey Brick industry, Malpur Bathera, Jammu*
- 3. M/s Shiv Shakti Brick Kiln, Nagbani Jammu*
- 4. M/s Jai Kiln, Manyal Brahmana Jammu*
- 5. M/s Shri Ganesh Kiln, Kangrail Dayaran, Jammu*
- 6. M/s Kailash Pati Brick Kiln, New Bawa New Bawa Talab, Akhnoor Road, Jammu*
- 7. M/s Devi Kiln, Diyan, Jammu*
- 8. M/s New Gurdial Brick kiln, Badyal Brahamana RS Pura*

9. M/s Gurdial brick kiln, Badyal RS Pura
10. M/s Guru Teg Bhadur, Badyal Brahamana
11. M/s BD Gupta and sons, Sarore Kothey, Bishnah
12. M/s BD Gupta Industry, Sarore Kothey, Bishnah,
13. M/s Jandial Brick Kiln, Khairpur RS Pura
14. M/s Krishna Brick industry, Badyal Brahamana RS Pura
15. M/s Zamindara Brick Industries, Badyal Brahamana
16. M/s Abhi Brick kiln Gandu Chak Mandal Jammu

Samba District:

17. M/s New Jai Chichi Mata Brick kiln, Dabuj Kaka, Samba
18. M/s Mazdoor Kissan Brick kiln, Patil, Samba
19. M/s Nandi Brick Kiln, Rakh Barol, Samba
20. M/s Om Brick kiln, Trilokpur Samba
21. M/s Vaid Brick kiln, Rakh Barol Samba

9. The said newly impleaded respondents 5 to 25 shall be served through Member Secretary, JKPCCC who shall file an affidavit of service within one month.
10. The newly respondents / brick kilns may file their response one week before next date."

In compliance to the aforesaid directions of the Hon'ble NGT dated 21-05-2024, notices have been served to the newly impleaded Respondents (5-25) and Affidavit of service to the newly impleaded services has also been filed before the Hon'ble NGT within a stipulated period of time in terms of the Hon'ble NGT order vide this office No. JKPCCC/ NGT/130/023/410-411 dated 21-06-2024.

Regarding levy of Environmental Compensation to the 21 violators, proceedings were initiated. The Regional Director, J&K Pollution Control Committee, Jammu was directed to submit the Environmental Compensation formats of the 21 brick kilns (violators) vide this office No. JKPCCC / PS / MS / 24 / 3379-82 dated 06-06-2024. The Regional Director, J&K Pollution Control Committee, Jammu submitted the Environmental Compensation formats for levying of Environmental Compensation upon the 21 brick kiln units of Jammu and Samba Districts vide No. JKPCCC/RDJ/2024/1049-50 dated 31-07-2024.

Thereafter, the cases of these violators were forwarded to the Technical Advisory Committee (TAC) constituted by the J&K Pollution Control Committee

for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation upon the below mentioned unit holders / violators as per the details indicated against each in the table :-

S. No.	Name of the Unit	District	Environmental Compensation levied
1)	Smt. Kulwant Kour (Prop) M/s New Gurdyal Brick Kiln, Village Badyal Brahamana R.S. Pura	Jammu	Rs. 4,81,250/-
2)	Sh. Surinder Singh (Prop) M/s Gurdial Brick Kiln, Village Badyal Brahamana R. S. Pura	Jammu	Rs. 4,81,250/-
3)	Sh. Swaran Singh (Prop.) M/s Guru Teg Bhadur Brick Kiln, Village Badyal Brahamana R.S. Pura	Jammu	Rs,4,81,250/-
4)	Sh. Vinod Gupta (Prop) M/s B.D. Gupta and Co. Brick Kiln, Village Sarore Kothey Bishnah	Jammu	Rs. 4,81,250/-
5)	Shri Vinod Gupta (Prop). M/s B. D. Gupta and Sons Brick Kiln, Village Sarore Kothey Bishnah,	Jammu	Rs. 4,81,250/-
6)	Shri Rajinder Singh (Prop.) M/s Jandyal Brick Kiln, Village Khepur, R. S. Pura	Jammu	Rs. 3,68,750/-
7)	Shri Janak Raj (Prop). M/s Krishna Brick Kiln, Village Badyal Brahma, R.S. Pura	Jammu	Rs. 3,68,750/-
8)	Smt. Ravinder Kour (Prop.) M/s Zamindara Brick Kiln, Village Badyal Brahma, R.S. Pura	Jammu	Rs. 3,68,750/-
9)	Shri Balbeer Singh (Prop). M/s Ganesh Brick Kiln, Village Amb Gharota	Jammu	Rs. 4,81,250/-
10)	Shri Angrez Singh (Prop.) M/s New Jagdambay Brick Kiln, Mahalpur Bathera	Jammu	Rs. 4,81,250/-
11)	Shri Rattan Lal (Prop) M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwalla	Jammu	Rs. 4,81,250/-

12)	Shri Pawan Kumar (Prop.) M/s Abhi Brick Kiln, Village Gandu Chak Mandal	Jammu	Rs. 4,81,250/-
13)	Shri Karan (Prop.) M/s Shiv Shakti Brick Kiln, Nagbani	Jammu	Rs. 4,81,250/-
14)	Shri Pritam Singh (Prop.) M/s Kailashpati Brick Kiln, Village Bawa Talab Akhnoor Road	Jammu	Rs. 4,81,250/-
15)	Shri Jeevan Nand Mahajan (Prop.) M/s Jai Kiln, Manyal Brahmana	Jammu	Rs. 4,81,250/-
16)	M/s Shri Ganesh Brick Kiln Village Kangrail Dayaran	Jammu	Rs. 4,81,250/-
17)	Shri Om Parkash Guptas (Prop.) M/s Om Brick Kiln, Village Trilokpur Bandrali	Samba	Rs. 6,12,500/-
18)	Shri Surinder Gupta (Prop.) M/s Mazdoor Kissan Brick Kiln, Village Patli Morh	Samba	Rs. 5,00,000/-
19)	Shri Surinder Gupta (Prop.) M/s New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka	Samba	Rs. 5,00,000/-
20)	Shri Satish Kumar (Prop.) M/s Nandi Brick Kiln, Village Rakh Baroi	Samba	Rs. 5,00,000/-
21)	Shri Ashok Gupta (Prop.) M/s Vaid Brick Kiln, Village Rakh Baroi	Samba	Rs. 5,00,000/-

Accordingly, notice for levying of Environmental Compensation was served upon all the 21 violators vide letter dated 03-08-2024 with the direction to show cause within 10 days, as to why Environmental Compensation be not levied. **(Copy of the notices are enclosed as Annexure-1)**

However, no response was received from the violators to the show cause notices issued by the J&K Pollution Control Committee for affording them opportunity of being heard.

Accordingly, Environmental Compensation was ordered to be levied upon the following 21 violators vide numbers and dates indicated against each as under :-



S. No.	Name of the Brick Kiln	Order No. & Date	Annexures
1)	M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwala, Jammu	03-JKPCC of 2024 dated 17-08-2024	2
2)	M/s Gurdial Brick Kiln, Village Badyal Brahmana, R.S. Pura, Jammu	04-JKPCC of 2024 dated 17-08-2024	3
3)	M/s Krishna brick Kiln, Village Badyal Brahmana, R.S. Pura, Jammu	05-JKPCC of 2024 dated 17-08-2024	4
4)	M/s Jandyal Brick Kiln, Village Bhepur, R.S Pura, Jammu	06-JKPCC of 2024 dated 17-08-2024	5
5)	M/s New Gurdial Brick Kiln, Village Badyal Brahmana, R.S. Pura, Jammu	07-JKPCC of 2024 dated 17-08-2024	6
6)	M/s B. D. Gupta & Co. Village Sarore Kothey Bishnah, Jammu	08-JKPCC of 2024 dated 17-08-2024	7
7)	M/s B. D. Gupta & Sons Brick Kiln, Village Sarore Kothey Bishnah, Jammu	09-JKPCC of 2024 dated 17-08-2024	8
8)	M/s Guru Teg Bhadur Brick Kiln, Village Badyal Brahmana, R.S. Pura, Jammu	10-JKPCC of 2024 dated 17-08-2024	9
9)	M/s Zamindara Brick Kiln, Village Badyal Brahmana, R.S. Pura, Jammu	11-JKPCC of 2024 dated 17-08-2024	10
10)	M/s Ganesh Brick Kiln, Purkhoo Mishriwala, Jammu	12-JKPCC of 2024 dated 17-08-2024	11
11)	M/s New Jagdambay Brick Kiln Village Malpur Bathera, Jammu	13-JKPCC of 2024 dated 17-08-2024	12
12)	M/s Jai Kiln, Village Manyal Brahmana, Jammu	14-JKPCC of 2024 dated 17-08-2024	13
13)	M/s Kailashpati Brick Kiln, Village Bawa Talab Akhnoor Road, Jammu	15-JKPCC of 2024 dated 17-08-2024	14
14)	M/s Abhi Brick Kiln, Village Gandu Chak Mandal, Jammu	16-JKPCC of 2024 dated 17-08-2024	15
15)	M/s Shiv Shakti Brick Kiln, Village Nagbani, Jammu	17-JKPCC of 2024 dated 17-08-2024	16



16)	M/s Shree Ganesh Brick Kiln, Village Kangrial, Dayaran, Jammu	18-JKPCC of 2024 dated 17-08-2024	17
17)	M/s Mazdoor Kissan Brick Kiln, Village Patli Morh, Samba	19-JKPCC of 2024 dated 17-08-2024	18
18)	M/s Om Brick Kiln, Village Trilokpur Bandrali, Samba	20-JKPCC of 2024 dated 17-08-2024	19
19)	M/s New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka, Samba	21-JKPCC of 2024 dated 17-08-2024	20
20)	M/s Nandi Brick Kiln, Village Rakh Baroi, Samba	22-JKPCC of 2024 dated 17-08-2024	21
21)	M/s Vaid Brick Kiln, Village Rakh Baroi, Samba	23-JKPCC of 2024 dated 17-08-2024	22

In order to ascertain the current status of implementation of directions of the Hon'ble NGT order dated 14-07-2023 in OA 594/2022 titled Syed Riyaz V/s Union Territory of Jammu and Kashmir and closure order issued by the J&K PCC, Regional Director, J&K PCC, Kashmir was directed to conduct site inspections and intimate the current status in respect of brick kilns in the districts of Kashmir division.

The Regional Director, J&K PCC, Kashmir vide no. PCC/RDK/PS/2024/515-516 dated 05-08-2024 reported that 134 brick kilns located in 3 Districts namely **Budgam, Anantnag** and **Kulgam** as per the following breakup have resumed their operations in violation of the aforesaid Hon'ble NGT order and closure order issued by the J&K Pollution Control Committee.

S. No.	Name of the District	Number of brick kiln operational
1)	Budgam	101
2)	Anantnag	19
3)	Kulgam	14
	Total	134



The name and particulars of the brick kilns who have resumed the operations are given as under:-

S. No.	Name of the Brick Kiln	District
	Budgam District	
1)	Gem Brick Kiln Chattergam	Budgam
2)	Shan Brick Kiln Gudsathu	Budgam
3)	Bhat Brick Kiln Hushroo, Chadoora	Budgam
4)	Bismillah Brick Manufacture, Ichgam, Budgam	Budgam
5)	Rahat Brick Kiln, Chitroo, Dangerpora	Budgam
6)	New Alamdar Brick Kiln Gudsathu	Budgam
7)	Majid Traders Brick Kiln Panzan, Chadoora	Budgam
8)	New Dar Brick Kiln Razwan, Budgam	Budgam
9)	Sheikh-ul-Alam Brick Kiln, Kathir Gund, Chadoora	Budgam
10)	New Ruby Brick Kiln, Chattergam	Budgam
11)	Aijaz Brick Kiln Ichgam	Budgam
12)	Tariq Brick Kiln Parniv, Budgam	Budgam
13)	Friends Brick Kiln Wagar, Chadoora	Budgam
14)	New Amin Brick Kiln Devbagh, Panzan	Budgam
15)	Anwar Brick Kiln Name changed to Nazir Brick Kiln, Choon, Budgam	Budgam
16)	Shaan Brick Kiln, Kanir, Chadoora	Budgam
17)	Firdous Brick Kiln, Qazipora, Chadoora	Budgam
18)	M Co Brick Kiln Diffpora, Waterwani	Budgam
19)	Maqbool Brick Kiln Diffpora, Waterwani	Budgam
20)	Gulfam Brick Kiln Chandpora	Budgam
21)	Sofi Brick Kiln Chandpora	Budgam
22)	Zydaan Brick Kiln Dadina, Budgam	Budgam
23)	Friends Brick Kiln Charangam, Beerwah	Budgam
24)	Burhan Brick Kiln Waterwani, Budgam	Budgam
25)	Shah i Hamdan Brick Kiln Nandvanpora, Budgam	Budgam
26)	TATA Brick Kiln Labartal, Budgam	Budgam
27)	Shalimar Brick Kiln Paymus, Sangam	Budgam
28)	Manzoor Bricks KhadiporaHalqa, Nassrullahpora	Budgam
29)	Jehlum structures Ompora, Budgam	Budgam
30)	Kuwait Brick Kiln Summerbugh, Lasjan	Budgam
31)	Pushoo Brick Kiln Shoolipora	Budgam

32)	Mughal Brick Kiln Nasrullahpora, Waterwani	Budgam
33)	Ghulam Mohammad Malik Brick Kiln Summerbugh, Lasjan	Budgam
34)	Sheikh-ulAlam Brick Kiln Nandvanpora, Budgam	Budgam
35)	Bismillah Brick Kiln PoonchGund	Budgam
36)	M/s Irfan Brick Kiln, Ichkot, Ichgam Budgam	Budgam
37)	M/s Gousia Brick Kiln, Chitroo Gudsathua - Budgam	Budgam
38)	M/s Chinar Brick Kiln, Dooniwari Chattergam Budgam	Budgam
39)	M/s New Royal Brick Kiln Aalipora, Chadoora-Budgam	Budgam
40)	M/s Tariq Brick Kiln, KulbughWagarBudgam	Budgam
41)	M/s Highland Brick Kiln, Gopalsafe-Budgam	Budgam
42)	M/sMohammad YousufWani Brick Kiln, Ichgam-Budgam	Budgam
43)	M/s Kohinoor Brick Kiln, Yarikalan, Chadoora	Budgam
44)	M/s Samco Brick Kiln, Gudsathu Budgam	Budgam
45)	M/s Mohammad Amin Brick kiln, Heewader Budgam	Budgam
46)	M/s Nagrad Brick Kiln, NowbaghBudgam	Budgam
47)	M/s Al-Mehdi Brick Kiln Chattergam-Budgam	Budgam
48)	M/sNew Arfat Brick Kiln, Quenjipora Budgam	Budgam
49)	M/s Dilber Brick Kiln Noubugh Budgam	Budgam
50)	M/s Nath Brick Kiln, Chattergam Budgam	Budgam
51)	M/s Imperial Brick Kiln, Gariend Budgam	Budgam
52)	M/s Chinar Brick Kiln, Paller, Budgam	Budgam
53)	M/s Paris Brick Kiln, Parisabad, Budgam	Budgam
54)	M/s Bismillah Brick kiln, Parisabad-Budgam	Budgam
55)	M/s Bloore Brick Kiln Parisabad Budgam	Budgam
56)	M/s Ubiad Brick Kiln, Rakshalina, Budgam	Budgam
57)	M/s United Brick Kiln Utligam, Budgam	Budgam
58)	M/s Royal Brick Kiln, Chack-i-Deewan Lakhmin Despora, Beerwah Budgam	Budgam
59)	M/s Dar Brick Kiln, Chattergam, Budgam	Budgam
60)	M/s Bismillah Brick kiln, Rakshalina-Budgam	Budgam
61)	M/s Aqsa Brick Kiln, Labbertal Budgam	Budgam

62)	M/s New Bishmillah Brick Choice, Parisabad-Budgam	Budgam
63)	M/s Shah and Shah Brick Kiln, Wahiabpora Budgam	Budgam
64)	M/s Hill Brick Kiln Wahabpora Budgam	Budgam
65)	M/s Sayara Brick Kiln, Gariend-Budgam	Budgam
66)	M/s Azad Brick Kiln, Gariend-Budgam	Budgam
67)	M/s Mir Brick Kiln, Dadina Budgam	Budgam
68)	M/s Rasool Mir Brick Kiln Punch Gund Budgam	Budgam
69)	M/s Dar and Dar Brick Kiln Batpora Wader Budgam	Budgam
70)	M/s Iqbal Brick kiln (Now Alamdar Brick Kiln) Behrampora, Chadoora Budgam	Budgam
71)	M/s Matoo Brick Kiln Rakshalina Budgam	Budgam
72)	M/s Zaffron Brick Kiln, Labbertal Budgam	Budgam
73)	M/s Qiyam Brick Kiln Bapat Beerwa Budgam	Budgam
74)	M/s Hydrop Brick Kiln, Muilsula, Beerwah Budgam	Budgam
75)	M/s Kohinoor Brick Kiln, Lasjan Budgam	Budgam
76)	M/s Golden Brick Kiln, Bundgam Budgam	Budgam
77)	M/s Habib Brick Kiln Seerbagh Lasjan Budgam	Budgam
78)	M/s High Land Brick Kiln, Gopalsafe-Budgam	Budgam
79)	M/s Noor Brick Kiln Dedji Malikgund Budgam	Budgam
80)	M/s Alamdar Brick Kiln Nowbugh Budgam	Budgam
81)	M/s Shaheen Brick Kiln Bumhama Beerwah Budgam	Budgam
82)	M/s Alamdar Brick Kiln, Saratpora Budgam	Budgam
83)	M/s Aadil Brick Kiln, Mulshulla Beerwah Budgam	Budgam
84)	M/s Max Brick Kiln Noubugh Chadoora Budgam	Budgam
85)	M/s Koka Brick Kiln, Kultreh Budgam	Budgam
86)	M/s Brick No. 5H Behrampora Chadoora Budgam	Budgam
87)	M/s Jehlum Brick Kiln, Behrampora Chadoora Budgam.	Budgam
88)	M/s Brick No. 37D Kultreh Budgam	Budgam
89)	M/s Mushtaq Brick Kiln, Mamgund, Beerwah Budgam	Budgam
90)	M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, KralCheck, Budgam	Budgam
91)	M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam	Budgam

92)	M/s Max Brick Kiln, Bupput Beewah Budgam	Budgam
93)	M/s Mehak Brick Kiln, Seerbagh Rakshalina Budgam	Budgam
94)	Shahi Hamdan Brick Kiln Baghi Shakoor Shah Budgam	Budgam
95)	M/s Kashmir Brick Kiln, Mamgund, Beerwah Budgam	Budgam
96)	M/s Muslim Brick Kiln, Parisabad Budgam	Budgam
97)	M/s Bismillah Brick Kiln, Harda Batapora, Budgam	Budgam
98)	M/s Sayar Brick Kiln, Surenhall Budgam	Budgam
99)	M/s Wani Brick Kiln, Bunhama, Beerwah Budgam	Budgam
100)	M/s Syed Mussa Brick Kiln, Basipora Parisabad Budgam	Budgam
101)	M/s Fayaz Ahmad Shagood Brick Kiln, Laberta Budgam	Budgam
District Anantnag		
1)	Prime Brick Kiln Damjan Vessu	Anantnag
2)	Sun Brick Kiln Drenin Dawlatabad	Anantnag
3)	DBR Brick Kiln Sangdan	Anantnag
4)	Shabir Brick Kiln (Now DBZ) Katchpora	Anantnag
5)	Chinar Brick Kiln Kulgad Achabal	Anantnag
6)	Dar Brick Kiln (DBF) Shamshipora Mattan	Anantnag
7)	Hamdard Brick Kiln Hajipora Donipawa	Anantnag
8)	Jannat Brick Kiln Lalan Ganoor Anantnag	Anantnag
9)	Shaban Brick Kiln Imoh Check Anantnag	Anantnag
10)	Wani Brick Kiln Kulgad Achabal	Anantnag
11)	Gareeb Nawaz Brick Kiln Breenti Anantnag	Anantnag
12)	Shahi Hamdan Brick Kiln Breenti Anantnag	Anantnag
13)	DBZ Brick Kiln Aang Matipora Anantnag	Anantnag
14)	Rayaz Ahmad (Now RR) Brick Kiln Lalan Near Railway Line Ang	Anantnag
15)	Evergreen Brick Kiln (707) Nussu Badragund	Anantnag
16)	Imran Brick Kiln Imoh Shelipora	Anantnag

17)	M/S Abbas Brick Kiln, Brakpora Bulbul Nowgam Anantnag	Anantnag
18)	M/S Fayaz Ahmad Brick Kiln at Kachpora Anantnag	Anantnag
19)	M/s Imran Brick Kiln at Shehlipora Achabal Anantnag	Anantnag
District Kulgam		
1)	Gousia (Max) Brick kiln, Baihama	Kulgam
2)	Masood & Co Brick Kiln, 515 Kilam	Kulgam
3)	Veshow (D.M). Brick Kiln, Kilam	Kulgam
4)	New Zum Zum Brick Kiln, (511) Baihama	Kulgam
5)	Dar Brick Kiln Bon Devser (313) old name: DBZ Bon Devser	Kulgam
6)	K2 Brick Kiln, Hablish	Kulgam
7)	CM Brick Kiln, Adigam,	Kulgam
8)	FM Brick Klin, Kilam	Kulgam
9)	Chand Brick Kiln 70-B, Kilam	Kulgam
10)	Towheed Brick kiln (G.S.T), Hablish	Kulgam
11)	Taj Brick Kiln, Mandhole	Kulgam
12)	Mohammad Amin Rather (70-R), Mandhole	Kulgam
13)	T.R. Brick Kiln, Nawa Bonigam (K11)	Kulgam
14)	Valley Brick Kiln, Palpora, Kulgam	Kulgam

Consequent upon the above, the list of brick kilns who resumed operations without valid consent and in violation of the closure orders issued by the J&K Pollution Control Committee was shared with the Divisional Commissioner, Kashmir, vide D.O letter No. JKPC / PS / CH / PF / 2024 / 3614 dated 06-08-2024 with the request to impress upon the Deputy Commissioners concerned for ensuring enforcement of the directions of the Hon'ble NGT and closure orders issued by the J&K PCC. **(Copy enclosed as Annexure -23)**

Simultaneously, the list of the brick kiln units who resumed operations illegally was also shared with the Deputy Commissioners, Budgam, Anantnag and Kulgam and were requested to ensure compliance

of the directions of the Hon'ble NGT and closure orders issued by the J&K Pollution Control Committee. **(Copy enclosed as Annexure-24)**

Similarly, The Regional Director, Pollution Control Committee, Kashmir and Divisional Officers of J&K Pollution Control Committee concerned have been directed to file complaints against the defaulters with concerned Chief Judicial Magistrates having jurisdiction in the area under relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

The Complaints against the defaulting brick kilns are being filed by the concerned Divisional Officers in Courts of respective District and Session Judge / Chief Judicial Magistrates. Till date, complaints against 20 brick kiln units have been filed in the Courts of respective District and Session Judge and Chief Judicial Magistrates and in rest of the cases, drafting / filing of complaints is under process. The list of the brick Kilns against whom complaints have been filed in the Court of respective District and Session Judge and Chief Judicial Magistrates is enclosed as **Annexure-25**.

Similarly, Environmental Compensation against the defaulting units will also be levied depending upon the nature and extent of the violation.

In the premises, it is therefore respectfully prayed that the Compliance Report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh)
Member Secretary
J&K PCC

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Smt. Kulwant Kour (Prop.),
M/s New Gurdial Brick Kiln,
Village Badyal Brahamana R S Pura, Jammu South,
District- Jammu.

No.: JKPCCT/NOT/O.A.(594/2022)/024/489-492 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s New Gurdial Brick Kiln, Village Badyal Brahamana R S Pura Jammu south, , District Jammu** was granted CTO (Renewal) vide order No. JKPCCT/digital/22062422557 of 2022 dated 13-06-2022 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **320 JKPCCT of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated 29-07-2024 has recommended for levy of Environmental Compensation for 77 days w.e.f. 15-04-2024 to 30-06-2024 during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.

Gansham Singh
(Gansham Singh), JKAS 3.8.24
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Sh. Surinder Singh (Prop.),
M/s Gurdial Brick Kiln,
Village Badyal Brahamana R S Pura, Jammu South,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/ 480-484 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Gurdial Brick Kiln, Village Badyal Brahamana R S Pura Jammu south, , District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/2006598950 of 2020 dated 28-10-2020 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **313 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

9562

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.

Gansham Singh
(Gansham Singh), JKAS 3.8.24
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Sh. Swaran Singh (Prop.),
M/s Guru Teg Bhadur Brick Kiln,
Village Badyal Brahamana R S Pura, Jammu South,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/493-496 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Guru Teg Bhadur Brick Kiln, Village Badyal Brahamana R S Pura Jammu south, , District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806435269 of 2018 dated 25-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **314 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days w.e.f. 15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

26/21

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **15-07-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.

Gansham Singh
(Gansham Singh), JKAS
Member Secretary 3.8.24
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Sh. Vinod Gupta (Prop.),
M/s B D Gupta and Co Brick Kiln,
Village Sarore Kothey Bishnah, Jammu South,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/ *497-500* Dated: *3* -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s B D Gupta and Co Brick Kiln, Village Sarore Kothey Bishnah, Jammu South, District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806416971 of 2018 dated 13-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **30 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

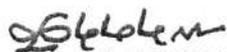
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of 77 days w.e.f. ~~15-07-2024~~ to 30-06-2024 (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS 3-8-24
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Sh. Vinod Gupta (Prop.),
M/s B D Gupta and Sons Brick Kiln,
Village Sarore Kothey Bishnah, Jammu South,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/501-504 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s B D Gupta and Sons I Brick Kiln, Village Sarore Kothey Bishnah, Jammu South, District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806403494 of 2018 dated 13-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **18 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days w.e.f. 15-07-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

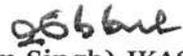
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **15-07-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eight One Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS **2.8.24**
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Sh. S. Rajinder Singh (Prop.),
M/s Jandyal Brick Kiln,
Village Khepur, R S Pura Jammu,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/505-508 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Jandyal Brick Kiln, Village Khepur, R.s. Pura, District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806426391 of 2018 dated 25-06-2018 valid upto **June, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **28 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **59 days** w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

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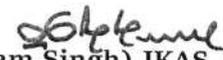
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS 3.8.24
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Sh. Janak Raj (Prop.),
M/s Krishna Brick Kiln,
Village Badyal Brahmana, R S Pura Jammu,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/509-512 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Krishna Brick Kiln, Village Badyal Brahmana R.s. Pura, District Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806421099 of 2018 dated 25-06-2018 valid upto **June, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **29 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **59 days** w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

25/8/24

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS
 Member Secretary 3.8.24
 JKPC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Smt. Ravinder Kour (Prop.),
M/s Zamindara Brick Kiln,
Village Badyal Brahmana, R S Pura Jammu,
District- Jammu.

No.: JKPC/NGT/O.A.(594/2022)/024/485-480 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Zamindara Brick Kiln, Village Badyal Brahmana, R S Pura, District Jammu** was granted CTO (Renewal) vide order No. JKPC/digital/1906643467 of 2019 dated 04-12-2019 valid upto **June, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **322 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (South) vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **59 days** w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

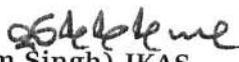
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.3,68,750/= (Rupees Three Lakh Sixty Eight Thousand Seven Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh),JKAS
 Member Secretary 3-8-24
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Shri Balbeer Singh (Prop)
M/s Ganesh Brick Kiln, ,
Village Amb Gharota,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/539-542 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Ganesh Brick Kiln, Amb Gharota, Jammu** was granted CTO (Renewal) vide Consent Order No. JKPCC/Digital/1806421542 of 2018 dated 10-07-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **284 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (North) vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

[Handwritten Signature]

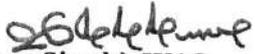
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days w.e.f. 14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS 3.8.24
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Angrez Singh (Prop.),
M/s New Jagdambay Brick Kiln,
Mahalpur Bathera,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/536-530 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s New Jagdambay Brick Kiln, Mahalpur Bathera, Jammu** was granted CTO (Renewal) valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **11 JKPCC of 2024** dated **03-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

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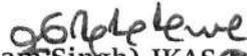
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of 77 days w.e.f. ~~14-06-2024~~ to 30-06-2024 (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh Eighty one thousand and Two hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs. 4,81,250/= (Rupees Four lakh Eight one thousand and two hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS **3.8.24**
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for in
~~III~~ formation and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Shri Rattan Lal (Prop.),
M/s Jai Raja Mandlik Brick Kiln,
Purkhoo Mishriwalla,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/533-535 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwalla, Jammu** was granted CTO (Renewal) vide Consent order No. SPCB/digital/1806403217 of 2018 dated 09-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **52 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

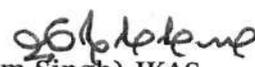
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of 77 days w.e.f. ~~14-04-2024~~ to 30-06-2024 (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh Eighty one thousand and Two hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs. 4,81,250/= (Rupees Four lakh Eight one thousand and two hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS 3.8.24
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for in formation and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Pawan Kumar (Prop.),
M/s Abhi Brick Kiln,
Village Gandu Chak Mandal Jammu North,
District- Jammu.

No.: JKPC/NGT/O.A.(594/2022)/024/529-532 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Abhi Brick Kiln Brick Kiln, Viollage Gandu Chak Mandal Jammu North, Jammu** was granted CTO (Renewal) vide Consent order No. SPCB/digital/122061354939 of 2022 dated 23-08-2022 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **36 JKPC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. ~~04-04-2024~~ to **30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh Eighty one thousand and Two hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs. 4,81,250/= (Rupees Four lakh Eight one thousand and two hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.

Gansham Singh
(Gansham Singh), JKAS
Member Secretary 3.8.24
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for in formation and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Karan (Prop.),
M/s Shiv Shakti Brick Kiln,
Nagbani Jammu,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/ 525-528 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Shiv Shakti Brick Kiln, Nagbani Jammu, District Jammu** was granted CTO (Renewal) vide Consent order No. SPCB/digital/1806410235 of 2018 dated 16-08-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **54 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

26/08

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of 77 days w.e.f. ~~14-04-2024~~ to 30-06-2024 (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh Eighty one thousand and Two hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs. 4,81,250/= (Rupees Four lakh Eight one thousand and two hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.

Gansham Singh
(Gansham Singh), JKAS

Member Secretary

JKPCC, Jammu.

3.8.24

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex ||| Silk Factory Road
Transport Nagar, Jammu, 180 006 ||| Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Pritam Singh (Prop.),
M/s Kailashpati Brick Kiln, ,
Village Bawa Talab Akhnoor Road,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/ 521-524 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Kailashpati Brick Kiln, Village Bawa Talab akhnoor Road, Jammu** was granted CTO (Renewal) vide order No. JKPCC/digital/1806424041 of 2018 dated 11-07-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **287 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (North) vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

20/08/24

Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

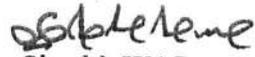
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS 3.8.24
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Jeevan Nand Mahajan (Prop.),
M/s Jai Kiln, ,
Manyal Brahmana-District Jammu,
District- Jammu.

No.: JKPCC/NGT/O.A.(594/2022)/024/ 517-520 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Jai Kiln, Manyal Brahmana-District Jammu** is in operation in violation of Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **260 JKPCC of 2024** dated **10-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (North) vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

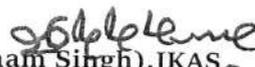
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days w.e.f. 14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS
 Member Secretary
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Shri Ganesh Brick Kiln, ,
Village Kangrail Dayaran,
District- Jammu.**

No.: JKPC/NGT/O.A.(594/2022)/024/ 513-516 Dated: 3-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Shri Ganesh Brick Kiln, Kangrail Dayaran, Jammu** was granted CTO (Renewal) valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **310 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu (North) vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

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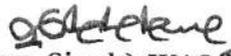
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.4,81,250/= (Rupees Four Lakh Eighty one Thousand Two Hundred fifty only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS 3-8-24
Member Secretary
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Om Parkash Gupta, (Prop.)
M/s Om Brick Kiln, ,
Village Trilokpur Bandrali Samba,
District- Samba.

No.: JKPCCC/NGT/O.A.(594/2022)/024/559-562 Dated: 03-08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Om Brick Kiln, Trilokpur Bandrali Samba-District Samba** was granted CTO (Renewal) vide order No. JKPCCC/digital/1806428048 of 2018 dated 13-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **272 JKPCCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) has recommended for levy of Environmental Compensation for **98 days** w.e.f. **28-03-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

9562

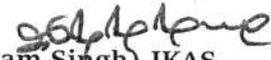
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of ~~98~~ days w.e.f. **28-03-2024 to 04-07-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.6,12,500/= (Rupees Six Lakh Twelve Thousand Five Hundred only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.6,12,500/= (Rupees Six Lakh Twelve Thousand Five Hundred only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS
Member Secretary 3.8.24
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Surinder Gupta, (Prop.)
M/s Mazdoor Kissan Brick Kiln, ,
Village Patli Morh Samba,
District- Samba.

No.: JKPCC/NGT/O.A.(594/2022)/024/ *SSS-SSD* Dated: *3* -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Mazdoor Kissan Brick Kiln, Village Patli Morh Samba-District Samba** was granted CTO (Renewal) vide order No. JKPCC/digital/1806446306 of 2018 dated 16-08-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **273 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer,

[Signature]

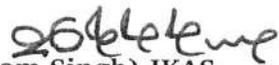
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **80 days** w.e.f. ~~18-09-2024~~ to **04-07-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS
Member Secretary 3.8.24
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Shri Surinder Gupta, (Prop.)
M/s New Jai Chichi Mata Brick Kiln, ,
Village Dabuj Kaka Samba,
District- Samba.

No.: JKPC/NGT/O.A.(594/2022)/024/ 551-554 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s New Jai Chichi Mata Brick Kiln, Dabuj Kaka Samba-District Samba** was granted CTO (Renewal) vide order No. JKPC/digital/1806446544 of 2018 dated 12-09-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **268 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) has recommended for levy of Environmental Compensation for **80 days w.e.f. 15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

25/08/24

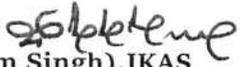
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **80 days** w.e.f. ~~15-04-2024~~ to **04-07-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;.

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh),JKAS
 Member Secretary 3.8.24
 JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Samba (South) for information and
- /// necessary action,
- iv) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Shri Satish Kumar, (Prop.)
M/s Nandi Brick Kiln, ,
Village Rakh Baroi Samba,
District- Samba.

No.: JKPCC/NGT/O.A.(594/2022)/024/ 547-550 Dated: 3 -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Nandi Brick Kiln, Village Rakh Baroi Samba-District Samba** was granted CTO (Renewal) vide order No. JKPCC/digital/22062562758 of 2022 dated 16-06-2022 valid upto **June, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **275 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) has recommended for levy of Environmental Compensation for **80 days w.e.f. 15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

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Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

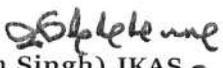
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **80 days** w.e.f. **15-04-2024** to **04-07-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


 (Gansham Singh), JKAS **3.8.24**
 Member Secretary
 JKPCC, Jammu.

No. JK.P.C.C./Samba/South/2024/024

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Shri Ashok Gupta, (Prop.)
M/s Vaid Brick Kiln, ,
Village Rakh Baroi Samba,
District- Samba.

No.: JKPCC/NGT/O.A.(594/2022)/024/*543-546* Dated: *3* -08-2024

Subject:- Notice for Levying of Environmental Compensation.

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln under the name and style of **M/s Vaid Brick Kiln, Village Rakh Baroi Samba-District Samba** was granted CTO (Renewal) vide order No. JKPCC/digital/1806413963 of 2018 dated 09-06-2018 valid upto **March, 2023**; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **21 JKPCC of 2024** dated **03-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, individual notice as well as public notice was served upon the Brick Kiln owner on 10-06-2024 for installation of Zig Zag Technology and adhering to pollution control norms as per the directions of the Hon'ble National Green Tribunal (NGT).

Whereas, Hon'ble NGT in its order dated 21-05-2024 in O.A. No. 594 of 2022 titled Syed Riyaz Versus Union Territory of J&K has directed Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba (South) has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

2.5/2

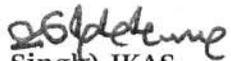
Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation for a period of **80 days** w.e.f. ~~15-04-2024~~ to **04-07-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** as per the directions of Hon'ble NGT and guidelines framed in this behalf;

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amounting to **Rs.5,00,000/= (Rupees Five Lakh only)** levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

'As approved by the Competent Authority'.


(Gansham Singh), JKAS
Member Secretary **3.8.24**
JKPCC, Jammu.

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary.
- ii) Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action,
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwala -District Jammu.

ORDER No. : 03 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **52JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K Pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwala -District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/533-535** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

[Handwritten signature]

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/sJai Raja Mandlik Brick Kiln, Purkhoo Mishriwala - District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 / 13-16

Dt. 17 -08-2024

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that in case Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii) I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv) **Shri Rattan Lal, Prop. M/s Jai Raja Mandlik Brick Kiln, Purkhoo Mishriwala - District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Gurdial Brick Kiln,
 Village Badyal Brahmana, R.S.Pura -District Jammu.**

ORDER No. : 04 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **313 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K Pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Gurdial Brick Kiln, Village Badyal Brahmana, R.S.Pura -District Jammu, vide No. JKPC/NGT/(O.A. 594/2022)/024/4800484** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

[Handwritten signature]

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Gurdial Brick Kiln, Village Badyal Brahmana, R.S.Pura - District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024/17-20

Dt. 17-08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that in case Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Surinder Singh**, Prop. **M/s Gurdial Brick Kiln, Village Badyal Brahmana, R.S.Pura - District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Krishna Brick Kiln,
 Village Badyal Brahmana, R.S.Pura -District Jammu.**

ORDER No. : 05 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **29 JKPCCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K Pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for 77 days w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/= (Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Krishna Brick Kiln, Village Badyal Brahmana, R.S.Pura -District Jammu, vide No. JKPCCC/NGT/(O.A. 594/2022)/024/509-512** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

Now, therefore, Environmental Compensation amounting to Rs.3,68,750/=(Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only) is hereby levied upon **M/s Krishna Brick Kiln, Village Badyal Brahmana,R.S.Pura - District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh),JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 /21-24

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Janak Raj, Prop. M/s Krishna Brick Kiln, Village Badyal Brahmana,R.S.Pura - District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Jandyal Brick Kiln,
 Village Bhepur,R.S.Pura -District Jammu.**

ORDER No. : **06** - JK PCC of 2024
 Dated : **17** -08-2024

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **28 JKPCC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for 59 days w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/= (Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Jandyal Brick Kiln, Village Bhepur,R.S.Pura -District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/** - dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

Now, therefore, Environmental Compensation amounting to **Rs.3,68,750/=(Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** is hereby levied upon **M/s Jandyal Brick Kiln, Village Bhepur,R.S.Pura -District Jammu -District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.3,68,750/=(Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh),JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 25-28

Dt. 17-08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri S.Rajinder Singh**, Prop. **M/s Jandyal Brick Kiln, Village Bhepur,R.S.Pura** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s New Gurdyal Brick Kiln, Village Badyal Brahmana, Ward No. 6, R.S.Pura -District Jammu.

ORDER No. : 07 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **320 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K Pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s New Gurdyal Brick Kiln, Village Badyal Brahmana, Ward No. 6, R.S.Pura -District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/489-492** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

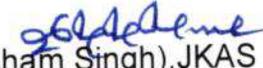
25/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s New Gurdyal Brick Kiln, Village Badyal Brahmana, Ward No. 6,,R.S.Pura -District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 29-32

Dt. 17 -08-2024

Copy to the:-

- i) Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that in case Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Smt. Kulwant Kour, Prop. M/s New Gurdyal Brick Kiln, Village Badyal Brahmana, Ward No. 6,,R.S.Pura** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s B.D.Gupta & Co.Village Sarore Kothey Bishnah -District Jammu.

ORDER No. : **08** - JK PCC of 2024
Dated : **14** -08-2024

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **30 JKPC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s B.D. Gupta & Co. Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/497-500** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

sdue

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s B.D. Gupta & Co. Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 *133-36*

Dt. *17* -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that in case Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Sh.Vinod Gupta**, Prop. **M/s B.D. Gupta & Co. Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s B.D.Gupta & Sons
 Village Sarore Kothey Bishnah -District Jammu.**

**ORDER No. : 09 - JK PCC of 2024
 Dated : 17 -08-2024**

Whereas, no industrial unit can be installed or put into operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **18 JKPC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s B.D. Gupta & Sons, Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu**, vide No. JKPC/NGT/(O.A. 594/2022)/024/501-504 dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

gblme

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s B.D. Gupta & Sons, Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 *137-48*

Dt. *17*-08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii) Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Sh.Vinod Gupta**, Prop. **M/s B.D. Gupta & Sons, Brick Kiln Brick Kiln, Village Sarore Kothey Bishnah-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Guru Teg Bhadur Brick Kiln, Badyal Brahmana, R.s.Pura -District Jammu.

ORDER No. : **10** - JK PCC of 2024
 Dated : **17** -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **314 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **15-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **15-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Guru Teg Bhadur Brick Kiln, Badyal Brahmana, R.s.Pura -District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/493-96** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

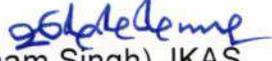
25/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Guru Teg Bhadur Brick Kiln, Badyal Brahmana, R.s.Pura -District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary
JKPCC, Jammu. 17.8.24

No. JK PCC//EC/7541670/024/41-44

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Swaran Singh**, Prop. **M/s Guru Teg Bhadur Brick Kiln, Badyal Brahmana, R.s.Pura -District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:-
 Levying**

**of Environmental Compensation on M/s Zamindara Brick Kiln, Village
 Badyal Brahmana, R.S.Pura -District Jammu.**

ORDER No. : 11 - JK PCC of 2024
Dated : 14 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **322 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K Pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **29-07-2024** has recommended for levy of Environmental Compensation for **59 days** w.e.f. **03-05-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **59 days** w.e.f. **03-05-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.3,68,750/=(Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Zamindara Brick Kiln, Village Badyal Brahmana, R.S.Pura-District Jammu,** vide No. **JKPC/NGT/(O.A. 594/2022)/024/485-88** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

Signature

Now, therefore, Environmental Compensation amounting to **Rs.3,68,750/=(Rupees Three lakh Sixty Eight thousand and Seven hundred fifty only)** is hereby levied upon **M/s Zamindara Brick Kiln, Village Badyal Brahmana, R.S.Pura - District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 *145-48*

Dt. *17* -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that in case Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Smt. Ravinder Kour, Prop. M/s Zamindara Brick Kiln, Village Badyal Brahmana, R.S.Pura** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Ganesh Brick Kiln,
 Purkhoo Mishriwala -District Jammu.**

ORDER No. : 12 - JK PCC of 2024
Dated : 17-08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **284 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC;and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024**(as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Ganesh Brick Kiln, Purkhoo Mishriwala -District Jammu.,vide No. JKPC/NGT/(O.A. 594/2022)/024/536-538** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

gobal

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Ganesh Brick Kiln, Purkhoo Mishriwala -District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 /49-52

Dt. 17-08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Rattan Lal, Prop. M/s Ganesh Brick Kiln, Purkhoo Mishriwala -District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s New Jagdambay Brick Kiln, village Malpur Bathera-District Jammu.

ORDER No. : 13 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **11 JKPC of 2024** dated **03-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu South vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s New Jagdambay Brick Kiln, village Malpur Bathera-District Jammu**, vide No. **JKPC/NGT/(O.A. 594/2022)/024/536-538** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

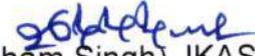
20/8

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s New Jagdambay Brick Kiln, village Malpur Bathera-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS

Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 53-56

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Angrez Singh**, Prop. **M/s New Jagdambay Brick Kiln, village Malpur Bathera-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Jai Kiln, Village Manyal
 Brahmana -District Jammu.**

ORDER No. : 14 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **260 JKPCC of 2024** dated **10-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, South) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Jai Kiln, Village Manyal Brahmana -District Jammu**, vide **No. JKPCC/NGT/(O.A. 594/2022)/024/517-20** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

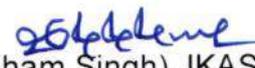
25/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Jai Kiln, Village Manyal Brahmana -District Jammu - District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 57-60

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Jeevan Nand Mahajan, Prop. M/s Jai Kiln, Village Manyal Brahmana - District Jammu -District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Kailashpati Brick Kiln,
 Village Bawa Talab Akhnoor Road-District Jammu.**

ORDER No. : 15 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **287 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024** (as per the format submitted by D.O. Jammu, North) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Kailashpati Brick Kiln, Village Bawa Talab Akhnoor Road-District Jammu**, vide No. **JKPC/NGT/(O.A. 594/2022)/024/521-24** dated **03-08-2024**, with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

26/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Kailashpati Brick Kiln, Village Bawa Talab Akhnoor Road-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 61-64
Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Pritam Singh, Prop. M/s Kailashpati Brick Kiln, Village Bawa Talab Akhnoor Road-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Abhi Brick Kiln, Village Gandu Chak Mandal-District Jammu.

ORDER No. : 16 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **36 JKPC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77 days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024**(as per the format submitted by D.O. Jammu, North) amounting to **Rs.4,81,250/= (Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Abhi Brick Kiln, Village Gandu Chak Mandal-District Jammu.-District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/529-32** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

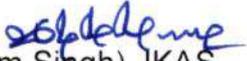
26/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Abhi Brick Kiln, Village Gandu Chak Mandal-District Jammu. Road-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 / 65-68

Dt. 17-08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Pawan Kumar, Prop. M/s Abhi Brick Kiln, Village Gandu Chak Mandal-District Jammu.-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex ||| Silk Factory Road
 Transport Nagar, Jammu, 180 006 ||| Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Shiv Shakti Brick Kiln,
 Village Nagbani-District Jammu.**

ORDER No. : 17 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **54 JKPC of 2024** dated **04-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024**(as per the format submitted by D.O. Jammu, North) amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Shiv Shakti Brick Kiln, Village Nagbani-District Jammu**, vide **No. JKPC/NGT/(O.A. 594/2022)/024/525-28** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

25/8/24

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Shiv Shakti Brick Kiln, Village Nagbani-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh),JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. **Shri Karan Singh, Prop. M/s Shiv Shakti Brick Kiln, Village Nagbani-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Levying of Environmental Compensation on M/s Shree Ganesh Brick Kiln,
 Village Kangrial Dayaran-District Jammu.**

ORDER No. : 18 - JK PCC of 2024
Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **310 JKPCC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Jammu North vide letter dated **30-07-2024** has recommended for levy of Environmental Compensation for **77days** w.e.f. **14-04-2024 to 30-06-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **77 days** w.e.f. **14-04-2024 to 30-06-2024**(as per the format submitted by D.O. Jammu, North) amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Shree Ganesh Brick Kiln, Village Kangrial Dayaran-District Jammu**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/513-16** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

gobind

Now, therefore, Environmental Compensation amounting to **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** is hereby levied upon **M/s Shree Ganesh Brick Kiln, Village Kangrial Dayaran-District Jammu** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.4,81,250/=(Rupees Four lakh eighty one thousand and two hundred fifty only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS

Member Secretary 17.8.24

JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 73-76

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Jammu (North) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Prop. **M/s Shree Ganesh Brick Kiln, Village Kangrial Dayaran-District Jammu** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Mazdoor Kissan Brick Kiln, Village Patli Morh Samba-District Samba.

ORDER No. : 19 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **273 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba South has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Samba (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **80 days** w.e.f. **15-04-2024 to 04-07-2024** (as per the format submitted by D.O. Samba South) amounting to **Rs.5,00,000/=(Rupees Five lakh only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Mazdoor Kissan Brick Kiln, Village Patli Morh Samba-District Samba**, vide No. **JKPC/NGT/(O.A. 594/2022)/024/555-58** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

gsh

Now, therefore, Environmental Compensation amounting to **Rs.5,00,000/=(Rupees Five lakh only)** is hereby levied upon **M/s Mazdoor Kissan Brick Kiln, Village Patli Morh Samba-District Samba** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.5,00,000/=(Rupees Five lakh only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary
JKPCC, Jammu. 17.8.24

No. JK PCC//EC/7541670/024 | 77-80
Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Shri Surinder Gupta, Prop. M/s **Mazdoor Kissan Brick Kiln, Village Patli Morh Samba-District Samba** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Om Brick Kiln, Village Trilokpur Bandrali Samba-District Samba.

ORDER No. : 20 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **271 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba South has recommended for levy of Environmental Compensation for **98 days** w.e.f. **28-03-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Samba (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **98 days** w.e.f. **28-03-2024 to 04-07-2024** (as per the format submitted by D.O. Samba South) amounting to **Rs.6,21,500/=(Rupees Six lakh Twenty one Thousand five Hundred only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Om Brick Kiln, Village Trilokpur, Bandrali, Samba -District Samba**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/559-62** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

gobue

Now, therefore, Environmental Compensation amounting to **Rs.6,21,500/=(Rupees Six lakh Twenty one Thousand five Hundred only)** is hereby levied upon **M/s Om Brick Kiln, Village Trilokpur Bandrali Samba -District Samba** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.6,21,500/=(Rupees Six lakh Twenty one Thousand five Hundred only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

(Ghansham Singh), JKAS

Member Secretary

JKPCC, Jammu.

No. JK PCC//EC/7541670/024/81-24

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Shri Om Parkash Gupta, Prop. M/s **Om Brick Kiln, Village Trilokpur Bandrali Samba -District Samba** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka Samba-District Samba.

ORDER No. : 21 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **268 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba South has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Samba (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **80 days** w.e.f. **15-04-2024 to 04-07-2024** (as per the format submitted by D.O. Samba South) amounting to **Rs.5,00,000/= (Rupees Five lakh only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka Samba -District Samba**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/551-554** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

26/08/24

Now, therefore, Environmental Compensation amounting to **Rs.5,00,000/=(Rupees Five lakh only)** is hereby levied upon **M/s New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka Samba -District Samba** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.5,00,000/=(Rupees Five lakh only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 *185-88*

Dt. *17* -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Shri Surinder Gupta, Prop. M/s **New Jai Chichi Mata Brick Kiln, Village Dabuj Kaka Samba -District Samba** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Nandi Brick Kiln, Village Rakh Baroi Samba -District Samba.

ORDER No. : 22 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **275 JKPC of 2024** dated **15-02-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba South has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC;and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Samba (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **80 days** w.e.f. **15-04-2024 to 04-07-2024**(as per the format submitted by D.O. Samba South) amounting to **Rs.5,00,000/=(Rupees Five lakh only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Nandi Brick Kiln, Village Rakh Baroi Samba -District Samba**, vide No. **JKPC/NGT/(O.A. 594/2022)/024/547-550** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

26/8/24

Now, therefore, Environmental Compensation amounting to **Rs.5,00,000/= (Rupees Five lakh only)** is hereby levied upon **M/s Nandi Brick Kiln, Village Rakh Baroi Samba -District Samba** for the default period. The owner of the Brick Kiln is directed to deposit a sum of **Rs.5,00,000/= (Rupees Five lakh only)** in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'

Encl:-Environmental Compensation calculation sheet.

Ghansham Singh
(Ghansham Singh), JKAS
Member Secretary 17.8.24
JKPCC, Jammu.

No. JK PCC//EC/7541670/024 | 89-92
Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Shri Satish Kumar, Prop. M/s **Nandi Brick Kiln, Village Rakh Baroi Samba - District Samba** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Levying of Environmental Compensation on M/s Vaid Brick Kiln, Village Rakh Baroi Samba -District Samba.

ORDER No. : 23 - JK PCC of 2024
 Dated : 17 -08-2024

Whereas, no industrial unit can be installed or put in operation, without prior consent of the Pollution Control Committee, as warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, the Brick Kiln was ordered to be closed by the J&K Pollution Control Committee vide Order No. **21 JKPCC of 2024** dated **03-04-2024** for being operational without the mandatory consent from the Committee and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and

Whereas, during the site inspection conducted by the Divisional Officer concerned, the unit holder was found to have resumed operation without mandatory consent of the J&K Pollution Control Committee in violation of the aforesaid closure Order issued by the J&K pollution Control Committee; and

Whereas, Hon'ble NGT vide its order dated 21-05-2024 in OA 594/2022 titled Syed Riyaz V/s UT of Jammu and Kashmir directed the Member Secretary J&K Pollution Control Committee to impose Environmental Compensation upon the violators; and

Whereas, Divisional Officer, Pollution Control Committee Samba South has recommended for levy of Environmental Compensation for **80 days** w.e.f. **15-04-2024 to 04-07-2024** during which the Brick Kiln remained functional without consent from the J&K PCC and bereft of Zig Zag Technology as per the Notification No. GSR 895(E) dated 15-12-2023 issued by MoEF&CC; and;

Whereas, Regional Director, Pollution Control Committee vide letter No. PCC/RDJ/2024/1049-50 dt. 31-07-2023 also confirmed the report of the Divisional Officer, Pollution Control Committee Samba (South) and accordingly recommended for levying of Environmental Compensation and;

Whereas, the case was forwarded to the Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **80 days** w.e.f. **15-04-2024 to 04-07-2024** (as per the format submitted by D.O. Samba South) amounting to **Rs.5,00,000/=(Rupees Five lakh only)** in terms of the directions of Hon'ble NGT and guidelines framed in this behalf ; and

Whereas, notice for levying of Environmental compensation was served upon **M/s Vaid Brick Kiln, Village Rakh Baroi Samba -District Samba**, vide No. **JKPCC/NGT/(O.A. 594/2022)/024/543-46** dated **03-08-2024** , with the direction to show cause within 10 days, as to why Environmental Compensation be not levied, which the unit holder failed to respond.

26/8/24

Now, therefore, Environmental Compensation amounting to Rs.5,00,000/= (Rupees Five lakh only) is hereby levied upon **M/s Vaid Brick Kiln, Village Rakh Baroi Samba -District Samba** for the default period. The owner of the Brick Kiln is directed to deposit a sum of Rs.5,00,000/= (Rupees Five lakh only) in the **Environmental Compensation Fund Account No. 0023040510000001** of the JK Pollution Control Committee in J&K Bank Ltd. within **30 days** from the date of issuance of this order.

In case of default to pay *Environmental Compensation* in due time, the violator is liable to pay Environment Compensation by (2) two times, (4) four times, (8) Eight times for 2nd, 3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

'As approved by the Competent Authority'.

Encl:-Environmental Compensation calculation sheet.


(Ghansham Singh), JKAS
Member Secretary, JKPC, Jammu. 17.8.24

No. JK PCC//EC/7541670/024 193-96

Dt. 17 -08-2024

Copy to the:-

- i. Regional Director, Pollution Control Committee, Jammu for information and necessary action, with the direction that incase Environmental Compensation is not deposited by the violator in time, he/she will issue show cause notice to the defaulter and follow proceeding of recovery of Environmental Compensation.
- ii. Divisional Officer, Pollution Control Committee, Samba (South) for information and necessary action, with the direction that in case the unit holder fail to deposit the Environmental Compensation after the expiry of 30 days.
- iii. I/c Web site JK Pollution Control Committee, Jammu for uploading the same.
- iv. Shri Ashok Gupta, Prop. M/s **Vaid Brick Kiln, Village Rakh Baroi Samba -District Samba** for information and compliance.

1699

Vasu Yadav
Chairman



Amx-23

Jammu and Kashmir
Pollution Control Committee
Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
0191 - 2472881, 2476927 (Fax)

Silk Factory Road
Rajbagh, Srinagar, 190 008

DO No. JKPC/PS/CH/PF/2024/3614

Date: 06-08-2024

Dear *Vijay ji,*

The Hon'ble National Green Tribunal, in OA **594/2022** titled Syed Riyaz V/s Union Territory of Jammu and Kashmir & Ors. vide order dated 04-01-2024 directed as follows:

"All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JKPC and without due compliance with environmental norms".

In pursuance of the above, directions were issued under the Air (Prevention and Control of Pollution) Act, 1981 for closure of all the brick kilns operating without Consent form J&K Pollution Control Committee and the respective Deputy Commissioners were asked to enforce the closure orders dated 18-01-2024, 14-02-2024 and 01-04-2024.

The Divisional Officers of J&K Pollution Control Committee of District Budgam, Anantnag and Kulgam have now reported that most of the brick kiln owners have resumed their operations in violation of the directions given by the Hon'ble NGT and Closure Orders issued by the J&K PCC. The list of defaulting brick kiln units is appended herewith for your reference.

I would request for your personal indulgence to impress upon the District Administrations of the respective Districts for ensuring the enforcement of directions of Hon'ble NGT and Closure Orders issued by J&K Pollution Control Committee. It is also necessary to mention here that Brick Kilns also require License under the Jammu and Kashmir Brick Kilns (Regulation) Act, 2010 and District Magistrate of the District is the Licensing Authority.

With warm regards,

Yours *Sincerely,*

Vasu Yadav
(Vasu Yadav)
06/08/24

Sh. Vijay Kumar Bidhuri, IAS
Divisional Commissioner,
Kashmir.

**Jammu and Kashmir Pollution
Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 Silk
Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner,
Budgam.

No:- JKPCC/NGT/130/563-569

Date:- 06-08-2024.

**Sub:- Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981,
for regulation of Brick Kilns in District Budgam.**

Sir,

Kindly refer to the directions issued by the J&K Pollution Control Committee vide No. JKPCC/NGT/130/169-175 dated 18-01-2024 followed by communications dated 14-02-2024 and 01-04-2024. **(Copies enclosed)**

In this context, I am to convey that Divisional Officer, Pollution Control Committee, Budgam has reported that 101 brick kilns have resumed operations during the past few days in violations of the directions given by the Hon'ble NGT and Closure Orders issued by the J&K Pollution Control Committee.

Accordingly, you are requested to direct the concerned field officers to ensure compliance of the directions of Hon'ble National Green Tribunal and closure orders issued by J&K PCC by the Brick Kiln owners.

In the event of continued violations, the concerned staff shall be liable to be prosecuted under provisions of Air (Prevention & Control of Pollution) Act, 1981.

Yours faithfully,

Encl:- As Above.


(Ghansham Singh) JKAS
Member Secretary 6.8.24
J&K PCC

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Budgam for information and similar necessary action in terms of the directions of the Hon'ble NGT.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.



Winter office: November-April
Parivesh Bhawan, Gladini,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee



Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Budgam.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Budgam.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon`ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

"7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE/CTO from JK PCC and without due compliance with environmental norms."

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Budgam shall ensure that in district Budgam -

- i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;
- ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Budgam is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Budgam

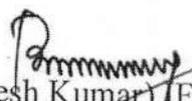
Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/169-175.

Date:- 18-01-2024.

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Budgam for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.


(K. Ramesh Kumar) IFS
Member Secretary

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**District Magistrate
Budgam**

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Budgam.

Whereas, vide No. JKPC/NGT/130/169-175 dated 18-01-2024, the following directions were issued to the District Magistrate, Budgam under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

- i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
- ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Budgam shall furnish the following information: -

- i) Status of license of Brick Kilns in District Budgam on the proforma enclosed.

Q/N

- ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/169-175 dated 18-01-2024 on the proforma enclosed.

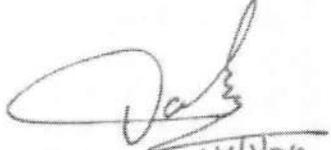
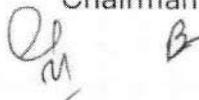
District Magistrate Budgam is further directed to acknowledge the receipt of these directions and furnish the information by or before 29 February 2024.

Encl:- List of Brick Kilns in District Budgam in prescribed proforma as mentioned above.

No:- JKPCC/NGT/130/ 307-025
Date:- 14-02-2024.

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 4) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.


14/2/24
(Vasu Yadav)
Chairman


**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**Deputy Commissioner / District Magistrate,
District Budgam.**

No:- JKPC/NGT/130/95 - 102.

Date:- 01.04.2024

- Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.**
- ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Budgam issued dated 18.01.2024 & dated 14.02.2024.**

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

"7. All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms."

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Budgam is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

- i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
- ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns

(Ghansham Singh) JKAS
Member Secretary

Ghansham Singh
1.4.24

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.

- 4) Senior Superintendent of Police, District Budgam for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.

**Jammu and Kashmir Pollution
Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 Silk
Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner,
Anantnag.

No:- JKPC/NGT/130/577-583

Date:- 06-08-2024.

Sub:- Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Anantnag.

Sir,

Kindly refer to directions issued by the J&K Pollution Control Committee vide No. JKPC/NGT/130/183-189 dated 18-01-2024 followed by communications dated 14-02-2024 and 01-04-2024. **(Copies enclosed)**

In this context, I am to convey that Divisional Officer, Pollution Control Committee, Anantnag has reported that 16 brick kilns have resumed operations during the past few days in violations of the directions given by the Hon'ble NGT and Closure Orders issued by the J&K Pollution Control Committee.

Accordingly, you are requested to direct the concerned field officers to ensure compliance of the directions of Hon'ble National Green Tribunal and closure orders issued by J&K PCC by the Brick Kiln owners.

In the event of continued violations, the concerned staff shall be liable to be prosecuted under provisions of Air (Prevention & Control of Pollution) Act, 1981.

Yours faithfully,

Encl:- As Above.

(Handwritten signature)
(Ghansham Singh) JKAS
Member Secretary 6.8.24
J&K PCC

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Anantnag for information and similar necessary action in terms of the directions of the Hon'ble NGT directions.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.

marked



Winter office: November-April
Parivesh Bhawan, Gladini,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee



Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkpcb@gmail.com

District Magistrate,
District Anantnag.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Anantnag.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

"7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms."

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Anantnag shall ensure that in district Anantnag -

- i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;
- ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Anantnag is further directed to acknowledge the receipt of these directions within one week.

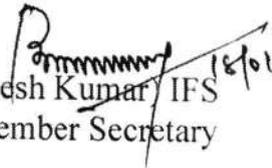
Encl:- List of Brick Kilns in District Anantnag

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/183-189.
Date:- 18-01-2024.

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Anantnag for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.


(K. Ramesh Kumar) IFS
Member Secretary

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

**District Magistrate
Anantnag**

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Anantnag.

Whereas, vide No. JKPCC/NGT/130/183-189 dated 18-01-2024, the following directions were issued to the District Magistrate, Anantnag under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

- i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
- ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Anantnag shall furnish the following information: -

- i) Status of license of Brick Kilns in District Anantnag on the proforma enclosed.



- ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/183-189 dated 18-01-2024 on the proforma enclosed.

District Magistrate Anantnag is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

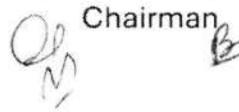
Encl:- List of Brick Kilns in District Anantnag in prescribed proforma as mentioned above.

No:- JKPCC/NGT/130/ 366-70

Date:- 14-02-2024.

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 4) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.


14/2/24
(Vasu Yadav)
Chairman


**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**Deputy Commissioner / District Magistrate,
District Anantnag.**

No:- JKPCC/NGT/130/ **79-86**

Date:- **01.04.2024**

- Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.
ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Anantnag issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

"7. All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms."

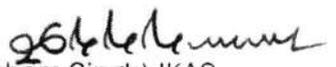
I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Anantnag is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

- i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
- ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.


(Ghansham Singh) JKAS
Member Secretary **1.4.24**

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.

- 4) Senior Superintendent of Police, District Anantnag for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.

**Jammu and Kashmir Pollution
Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 Silk
Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner,
Kulgam.

No:- JKPCC/NGT/130/1570-576

Date:- 06-08-2024.

**Sub:- Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981,
for regulation of Brick Kilns in District Kulgam.**

Sir,

Kindly refer to directions issued by the J&K Pollution Control Committee vide No. JKPCC/NGT/130/176-182 dated 18-01-2024 followed by communications dated 14-02-2024 and 01-04-2024. **(Copies enclosed)**

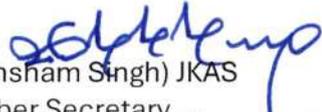
In this context, I am to convey that Divisional Officer, Pollution Control Committee, Kulgam has reported that 28 brick kilns have resumed operations during the past few days in violations of the directions given by the Hon'ble NGT and Closure Orders issued by the J&K Pollution Control Committee.

Accordingly, you are requested to direct the concerned field officers to ensure compliance of the directions of Hon'ble National Green Tribunal and closure orders issued by J&K PCC by the Brick Kiln owners.

In the event of continued violations, the concerned staff shall be liable to be prosecuted under provisions of Air (Prevention & Control of Pollution) Act, 1981.

Yours faithfully,

Encl:- As Above.


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

6.8.24

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Kulgam for information and similar necessary action in terms of the directions of the Hon'ble NGT directions.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

marked
B



Winter office: November-April
Parivesh Bhawan, Gladini,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee



Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Kulgam.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kulgam.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon`ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

"7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms."

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kulgam shall ensure that in district Kulgam -

- i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;
- ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Kulgam is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Kulgam

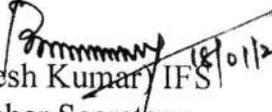
Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/176-182.

Date:- 13-01-2024.

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.
- 4) Senior Superintendent of Police, District Kulgam for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.


(K. Ramesh Kumar) IFS
Member Secretary

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**District Magistrate
Kulgam**

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kulgam.

Whereas, vide No. JKPCC/NGT/130/176-182 dated 18-01-2024, the following directions were issued to the District Magistrate, Kulgam under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

- i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
- ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kulgam shall furnish the following information: -

- i) Status of license of Brick Kilns in District Kulgam on the proforma enclosed.



- ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/176-182 dated 18-01-2024 on the proforma enclosed.

District Magistrate Kulgam is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Kulgam in prescribed proforma as mentioned above.

de
No:- JKPCC/NGT/130/ 371-75
Date:- 11-02-2024.


(Vasu Yadav)
Chairman
N *B*

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 4) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**Deputy Commissioner / District Magistrate,
District Kulgam.**

No:- JKPCC/NGT/130/ **71 - 78**

Date:- **01**.04.2024

- Sub :- i) **Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.**
- ii) **Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Kulgam issued dated 18.01.2024 & dated 14.02.2024.**

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

"7. All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms."

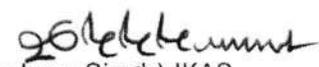
I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Kulgam is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

- i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
- ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.


(Ghansham Singh) JKAS

Member Secretary

1.4.24

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Divisional Commissioner, Kashmir.
- 3) Inspector General of Police, Kashmir.

- 4) Senior Superintendent of Police, District Kulgam for information and similar necessary action.
- 5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
- 6) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

**List of the brick Kilns against whom complaints have been filed in the
Court of respective Chief Judicial Magistrates**

District Budgam			
1)	M/s M. Co Brick Kiln Diffpora, Waterwani	08.08.2024	Chief Judicial Magistrate Budgam
2)	M/s Zydaan Brick Kiln Dadina, Budgam	08.08.2024	Chief Judicial Magistrate Budgam
3)	M/s United Brick Kiln Utligam, Budgam	17.08.2024	Chief Judicial Magistrate Budgam
4)	M/s Royal Brick Kiln, Chack-i-Deewan Lakhmin Despora, Beerwah Budgam	17.08.2024	Chief Judicial Magistrate Budgam
5)	M/s Hill Brick Kiln Wahabpora Budgam	08.08.2024	Chief Judicial Magistrate Budgam
6)	M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam	17.08.2024	Chief Judicial Magistrate Budgam
7)	M/s Kashmir Brick Kiln, Mamgund, Beerwah Budgam	17.08.2024	Chief Judicial Magistrate Budgam
8)	M/s Bismillah Brick Kiln, Harda Batapora, Budgam	08.08.2024	Chief Judicial Magistrate Budgam
9)	M/s Wani Brick Kiln, Bunhama, Beerwah Budgam	17.08.2024	Chief Judicial Magistrate Budgam
10)	M/s Fayaz Ahmad Shagood Brick Kiln, Labertal Budgam	08.08.2024	Chief Judicial Magistrate Budgam
District Anantnag			
1)	M/s Hamdard Brick Kiln Hajipora Donipawa	12.08.2024	Chief Judicial Magistrate Anantnag
2)	M/s Jannat Brick Kiln Lalan Ganoor Anantnag	16.08.2024	District Session Court Anantnag
3)	M/s Shahi Hamdan Brick Kiln Breenti Anantnag	14.08.2024	Chief Judicial Magistrate Anantnag
4)	M/s Rayaz Ahmad (Now RR) Brick Kiln Lalan Near Railway Line Ang	12.08.2024	Chief Judicial Magistrate Anantnag
5)	M/s Abbas Brick Kiln, Brakpora Bulbul Nowgam Anantnag	16.08.2024	District Session Court Anantnag
6)	M/s Fayaz Ahmad Brick Kiln at Kachpora Anantnag	17.08.2024	District Session Court Anantnag
7)	M/s Imran Brick Kiln at Shehlipora Achabal Anantnag	17.08.2024	District Session Court Anantnag
District Kugam			
1)	M/s Gousia (Max) Brick kiln, Baihama	12.08.2024	Chief Judicial Magistrate Kulgam
2)	M/s K2 Brick Kiln, Hablish	12.08.2024	Chief Judicial Magistrate Kulgam
3)	M/s T.R. Brick Kiln, Nawa Bonigam (K11)	12.08.2024	Chief Judicial Magistrate Kulgam

[Handwritten Signature]